

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR: (a) and (b). Some State Governments have suggested to the Commission on centre-State relations as also in the meeting of the Inter-State Council that more economic powers be given to the States. The matter is under consideration.

Import Duty on P. S. F. and V.S.F.

9776. SHRI BAPU HARI CHAURE: Will the Minister of TEXTILES be pleased to state:

(a) the quantum of polyester staple fibre and viscose staple fibre being produced in India monthly at present;

(b) whether there has been a growing demand to allow import of viscose staple fibre to bring the price of imported fibre at par with that of indigenous one;

(c) the details of the manufacturers of viscose staple fibre in the country;

(d) whether the prices of dyed viscose fibre have been increased recently; and,

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) On an average, 11042 Tonnes of polyester staple fibre and 13043 Tonnes of viscose staple fibre per month was produced during 1991-92.

(b) In order to ensure adequate availability of viscose staple fibre to the mills at reasonable prices the government has not imposed any restriction on import of this item.

(c) There are, at present 2 manufactur-

ers of viscose staple South India Viscose Ltd.

(d) and (e). The price of this fibre is governed by market forces. During the last 6 months there has been only a marginal increase of Re. 1.00 per kg. in the price of viscose staple fibre (block dyed).

Import of Diesel.

9707. SHRI GURUDAS KAMAT: Will the Minister of COMMERCE be pleased to state:

(a) whether the import of diesel again likely to be canalised; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). A Public Notice No. 9-ITC (PN)/92-97 was issued on 20. 4. 1992 by the CCI&E canalising the import of High Speed Diesel Oil (HSD) through the Indian Oil Corporation Ltd. A formal amendment to the Export and Import Policy will be made by the Government and issued separately.

Admission In Chartered Accountancy

9708. SHRI GURUDAS KAMAT: Will the Minister of LAW, COMPANY JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether qualifications for admission to Chartered Accountancy course have been altered from the current academic Year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF